

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 01
IA-4006/ND/2022 in IB/1053/PB/2020

IN THE MATTER OF:

Citron Strategies Pvt Ltd	...	Applicant
Versus		
Leading Hotels Ltd.	...	Respondent

Under Section 7 of (IBC) CIRP.

Order delivered on 29.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Adv. Satyam Dwivedi along with RP Mr. Saparn
Mohan Garg

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

On perusal of the records, this Adjudicating Authority observe that the Corporate Debtor had proposed to set up an 18-hole signature championship golf course, 209 key 5- star deluxe villa resort along with 60 Platinum Golf Membership villas at Tiracol, in North Goa ("Project"). Accordingly, the applicant is directed to provide the following details:-

1. Current Status of Ownership of the Land
2. Status of License(s) and government approval(s) as required for the project on the said land.
3. Fair Value of the land as determined by the valuers.
4. Details of Litigation(s) pending on the said Project along with the status.

List the matter on **17.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)